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Central Administrative Tribunal
Principal Bench

O.A. No. 1109 of 1998

New Delhi, dated this the 7th day of April, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

Shri Y.P. Sharma,
R/o D-713, Gali No.7, Ashok Nagar,
Delhi-110093. Applicant

(By Advocate: Shri M.L. Ohri)

Versus

1. Government of NCT of Delhi
through the Hon'ble L.G.,
Govt. of NCT of Delhi,
Raj Niwas, Delhi-110054.
2. Jt. Director,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi-110054.
3. Dy. Director of Education,
Dist. East, Rani Garden,
Delhi-110031. Respondents

(By Advocate: Shri Rajinder Pandita).

O R D E R

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard.

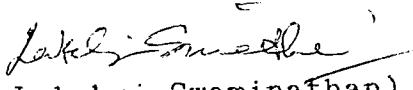
2. Respondents do not deny that pursuant to the Tribunal's order in O.A. No. 214/97 applicants in that O.A. were allowed to participate in the selection test and their results have also been declared. Respondents also do not deny that pursuant to the Tribunal's interim order dated 3.6.98 in the present O.A., applicant was also allowed to participate in the selection test and his results have been withheld pending disposal of the O.A.

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(2)

3. Further more respondents do not deny that except for the fact that applicant did not associate with the applicants in O.A. No. 214/97, he is otherwise similarly situated as them.

4. In the result this O.A. is disposed of with a direction to respondents to declare applicant's results in the selection test, and thereafter consider his case for regularisation within three months from the date of receipt of a copy of this order, in the same manner as in the case of the applicants in O.A. No. 214/97 with admissible consequential benefits in accordance with rules and instructions. No costs.


(Mrs. Lakshmi Swaminathan)

Member (J)


(S.R. Adige)
Vice Chairman (A)

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